210

394.6

Unauthorised alterations made by DDA Flat owners

400.1

Urad

3973. SHRI DHARAMVIR SINGH TYAGI: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether unauthorised alterations are being made by many DDA flats owners in several colonies causing obstruction of sun and light to other flats; and
- (b) the steps Government propose to take to demolish such unauthorised alterations?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) Yes, Sir, such instances have come to the notice of DDA.

(b) As and when the unauthorised alterations come into the notice of the DDA. show cause notices are issued to the allottees for the demolition of the construction and if they fail to do so allotment is cancelled. DDA has also decided recently to prosecute the defaulters under Section 29 (ii) of the DD Act.

Jha Committee Report

401.5

+0.3

3974. SHRI BASUDEB ACHARIA: Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 21:0 on 8 April, 1985 regarding findings of the Jha Committee Report and state:

- (a) whether 28000 Metric Tonnes of skimmed milk powder was imported during 1984-85, country from which imported, quantity received, date of its receipt and correspondingly quantity of indigenous skimmed milk powder purchased for distribution by Indian Dairy Corporation/National Dairy Board and quantity remaining in stock on 1 April, 1985 vis-a-vis quantity State-wise. issued during 1984-85; and
- (b) quantity of skimmed milk powder anticipated to be received in India during 1985-86 and 1986-87, year-wise, source and proposed utilization plan?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) (a). A total quantity of